

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATH.): (a) The total sanctioned strength of All India Services concerned, namely, the Indian Administrative Service and the Indian Police Service as on 1-1-1978 is as under:

IAS	IPS
4221	2344

(b) The number of posts, which are filled by direct recruitment, reserved for candidates belonging to the Scheduled Castes and the Scheduled Tribes and the number out of them actually filled during the last three years are as under: —

Year of Recruitment	IAS		IPS	
	SC	ST	SC	ST
1975 Reserved	19	12	13	6
Filled	19	12	12	6
1976 Reserved	21	10	17	9
Filled	21	6	16	9
1977 Reserved	24	16	20	9
Filled	23	16	20	8

(c) No, Sir. There is no backlog in the recruitment of the Scheduled Castes and the Scheduled Tribes candidates in the All India Services. However, any reserved vacancies which remain unfilled in a particular year are carried forward to the next recruitment year and filled by the candidates belonging to the Scheduled Castes and Scheduled Tribes. Every effort is made to ensure that, as far as possible, no reserved vacancy is dereserved.

(d) No, Sir.

Non-maintenance of Communal Rosters by Ministries and Departments of Government of India

1244. SHRI Ng. TOMPOK SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that some Ministries, like the Ministry of Works and Housing, the Ministry of Law, Justice and Company Affairs and the Ministry of Commerce are not maintaining Communal Rosters showing the posts/vacancies reserved for the Scheduled Castes and Scheduled Tribes;

(b) whether it is also a fact that the concerned 'Liaison Officers' in these Ministries/Departments have been found to be lacking the performance of their work in relation to the Scheduled Castes and Tribes;

(c) whether it is also a fact that posts reserved for the Scheduled Castes and the Scheduled Tribes are deliberately not filled up in almost all the Ministries/Departments of the Government of India and even, the Department of Personnel have also dereserved a large number of posts reserved for the Scheduled Castes and Scheduled Tribes during the year 1976-77 recruitment to which are made through I.A.S. etc. examinations; and

(d) if answer to parts (a), (b) and (c) above be in the affirmative what steps Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b) It is the responsibility of individual Ministries/Departments themselves to ensure the proper maintenance of rosters in the prescribed manner, for determining the vacancies reserved for Scheduled Castes and Scheduled Tribes. The Ministries/Departments are also required to nominate one of their officers as the Liaison Officer who would, *inter alia*, check the proper maintenance of such rosters and perform other prescribed functions in regard to the implementation of safeguards in service matters available to Scheduled Castes and Scheduled Tribes. Hence, it is the responsibility of the concerned Ministries to

see that the Liaison Officer perform their functions properly. The information asked for in respect of the individual Ministries will, therefore, be available with them.

(c) It is not correct that vacancies reserved for Scheduled Castes and Scheduled Tribes are not deliberately filled up by the Ministries/Departments.

In the IAS/IPS and Central Services, recruitment to which is made on the basis of the IAS etc. examinations, while the vacancies reserved for Scheduled Castes have been filled during the years 1976 and 1977 by candidates belonging to the Scheduled Castes, there has been a shortfall of some vacancies reserved for Scheduled Tribes in some of the Services, which would need to be dereserved. Recruitment to the vacancies in these Services is made by the UPSC who apply relaxed standards of suitability while considering the cases of Scheduled Castes and Scheduled Tribes.

(d) In the light of what is explained at (a), (b) and (c) above, there is no further information to furnish.

Examination of price structure of tyres and tubes by the Monopolies and Restrictive Trade Practices Commission

1245. SHRI RISHI KUMAR
MISHRA:

SHRIMATI MARGARET
ALVA;

SHRI DEVENDRA NATH
DWIVEDI:

SHRI BIPINPAL DAS:

Will the Minister of INDUSTRY be pleased to state whether it is a fact that Government have referred the latest increase in tyre and tube prices by the tyre manufacturers to the Monopolies and Restrictive Trade Practices Commission?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): No> Sir. However, the tyre manufacturing companies had earlier increased the prices of various categories of automobile tyres and tubes in the last week of March, 1978. The matter was examined and a reference was made by Government to the M.R.T.P. Commission under Section 10(a) (ii) of the M.R.T.P. Act to enquire as to whether the price rise effected by the various companies constituted a restrictive trade practice under Section 37 of the said Act and whether the price rise violated the provisions of the MRTP Commission's order dated the 19th April, 1976 and pass such further orders thereunder as the Commission might deem fit.

Import of cotton ^

1246. SHRI RISHI KUMAR MISHRA: Will the Minister of INDUSTRY " be pleased to state:

(a) whether Government have decided to import cotton during the current year; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): (a) No. Sir.

(b) Does not arise.

Implementation of the recommendations of the River Services Committee

1247. SHRI JAGDISH JOSHI: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) what were the recommendations of the River Services Committee (1972) and the Fernandez Committee regarding the functioning of the Central Inland Water Transport Corporation; and